



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (AMENDMENT) RULES

FOR THE YEAR 1993

GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 19th June, 1993

No. Health. 151/88/61:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

Short title and commencement 1. (1) These rules may be called the Meghalaya Medical Attendance (Amendment) Rules, 1993.

(2) They shall come into force at once.

Insertion of a new rule 9A 2. In the Meghalaya Medical Attendance Rules, 1981, alter rule 9, the following shall be inserted as new rule 9A, namely –

“Transplantation “9A. Where any person donates his kidney for transplantation in the body of a Government servant or any of his family members, the Government servant shall be reimbursed of the expenses incurred on the surgery and post-operation care of such person”.

Sd/ - P.J. BEZELEY

Commissioner & Secretary to the Govt. of Meghalaya
 Health and Family Welfare Department

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Memo No. Health. 151/88/61-A,

Dt. Shillong, the 19th June, 1993.

Copy to:-

- 1) All Administrative Departments/Heads of Departments.
- 2) The Director of Printing and Stationery, Meghalaya for favour of publication in the Gazette.
- 3) The D. H. S (MI), Meghalaya, Shillong.

- 4) The D. H. S (MCH&FW), Meghalaya, Shillong.
- 5) The D. H. S (Research), Meghalaya, Pasteur Hills, Shillong.
- 6) Law (B) Department.
- 7) Finance (AF) Deptt. With reference to their U/O endorsement in File No. Health 114/90 dt. 24-2-93

By Order etc.,

Under Secy. to the Govt. of Meghalaya,
Health & F.W. Department.

PART – IIA
GOVERNMENT OF MEGHALAYA
ORDERS BY THE GOVERNOR

NOTIFICATION

The 20th April, 2012

No. Health. 25/2010/114:- In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following rules further to amend the Meghalaya Medical Attendance Rules, 1981, namely:-

Short title and commencement 3. (1) These rules may be called the Meghalaya Medical Attendance (Amendment) Rules, 1993.

(2) They shall come into force at once.

Insertion of a new Rule 9B 4. In the Meghalaya Medical Attendance Rules, 1981, after rule 9, the following shall be inserted as new rule 9B.

Namely:-

“Transplantation” 9B. Where any person donates his Liver for transplantation in the body of a Government servant shall be reimbursed of the expenses incurred on the surgery and post-operation care of such person”.

K. W. MARBANIANG,
Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department.